

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

154. C.P.35/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **21.05.2024**

NAME OF THE PARTIES: Vinod Bachubhai Chauhan

V/s.

Maharana Inn Resorts Pvt. Ltd.

Appearance:

For the Petitioner: Adv. Nausher Kohli

For the Respondent: Mr. Chetan Kapadia, Sr. Advocate

SECTION 241(1) 242(4) OF COMPANIES ACT, 2013

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Ld. Counsel for the petitioner insists that the petitioner is pressing prayer (k) which is reproduced below:

k. That pending hearing and final disposal of the present petition, this Hon'ble Tribunal be pleased to direct the Respondent Nos. 2 to 4 to provide to the petitioner copies of:

i. Statutory registers, records, annual returns, annual accounts, balance sheet, P&L Accounts, Income-Tax returns and GST returns, etc. for the last 8 years that the Company is obliged to maintain by law; and

ii. Copies of all the minutes of the board meetings held by the Respondent No. 1 and the resolutions passed therein;

iii. All details / information / papers / contracts / agreements pertaining to the transactions entered into by Company with persons / entities / companies in respect of the assets of the Company along with the board resolutions of Company;

2. Mr. Chetan Kapadia, Sr. Advocate appearing for the Respondents submits that there is no objection if the petitioner visits the office of the company to inspect the statutory records which are maintained under the provisions of the Companies Act, 2013.
3. We record the statement of Ld. Sr. Counsel for the Respondents and accordingly direct the Respondent Company to allow inspection of the Statutory Records of the Company and also to provide copies of the records if applied by the petitioner, to which the shareholders are entitled to, under the Companies Act, 2013.
4. In the meantime, pleadings to be completed. Respondents to file reply, within three weeks, rejoinder, if any, be filed within three weeks thereafter. List on **06.08.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)